

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00667/2018

Chandigarh, this the 31st day of May, 2018

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Kehar Singh Thakur son of Sh. Khub Ram Thakur (Group A), aged about 57 years, and 8 months, presently posted as Chief Conservator of Forests (M&E), Office of Principal Chief Conservator of Forests (HOFF), Himachal Pradesh, Shimla.

....APPLICANT

(Present: Mr. Vipin Mahajan, Advocate)

VERSUS

1. Union of India through the Secretary to Government of India, Ministry of Environment Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. State of Himachal Pradesh, through its Additional Chief Secretary (Forests), to the Govt. of Himachal Pradesh, Shimla-171002.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 23.10.2017 (Annexure A-12), for redressal of his grievances, which was even forwarded by Joint Secretary (Forest), vide letter dated 08.01.2018 (Annexure A-13), but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, during the course of further consideration of the matter, the main instant Original Application is disposed of with the direction to the Competent Authority amongst the respondents to sympathetically consider and decide the indicated representation, by passing a speaking & reasoned order, and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 31.05.2018.

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